

## CCL Products (India) Limited

Registered Office: Duggirala, Guntur District - 522 330  
CIN - L15110AP1961PLC000874

## NOTICE TO SHAREHOLDERS

- Sub: (1) Reminder to claim the dividends remaining unpaid / unclaimed.  
(2) Transfer of unclaimed equity shares of the Company to the Investor Education and Protection Fund (IEPF) Suspend Account.  
(3) Mandatory updation of PAN and Bank Details against your holding(s).

This NOTICE is hereby given pursuant to the provisions of the Companies Act, 2013 ("The Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("The Rules") notified by the Ministry of Corporate Affairs (MCA), Government of India.

As per Section 124(5) of the Companies Act, 2013 (the Act), all dividends remaining unpaid or unclaimed for a period of seven years are required to be transferred by the Company to the "Investor Education and Protection Fund" (IEPF).

Unpaid or unclaimed dividends pertaining to all financial years upto and including FY 2012-13 have already been transferred to IEPF as required under the Act and rules thereof.

Section 124(6) of the Act read with 'Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016' ("the Rules"), requires that all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more (relevant shares), shall be transferred by the Company in the name of IEPF along with statement containing such details as may be prescribed.

The Company has communicated individually vide letter dated June 19, 2021 to the concerned shareholders whose shares are liable to be transferred to IEPF Suspend Account under the said Rules for taking appropriate action(s).

The full details of the shares that are to be transferred to IEPF are placed on the website of the Company, www.cclproducts.com.

We request you to claim the dividends, if any, remaining unpaid to / unclaimed by you from the year 2013-14 onwards, by making an application immediately to Venture Capital and Corporate Investments Pvt. Ltd., Registrars and Share Transfer Agents of the Company.

In case we do not receive your claim for the dividends as aforesaid by August 20, 2021, we shall, with a view to comply with the requirements of the said Act and Rules, transfer the relevant shares to 'IEPF Suspend Account' by following the procedures stipulated in the Rules in this regard, without any further notice. Shareholders may kindly note that subsequent to such transfer of relevant shares to 'IEPF Suspend Account', all future benefits which may accrue thereunder, including future dividends, if any, will be credited to IEPF.

Further, shareholders may kindly note that, after the above-referred transfer is made, refunds from the IEPF can be claimed only by complying with the provisions of Rule 7 of the said Rules.

As per SEBI circular dated April 20, 2018, shareholders whose ledger folios not mapped with PAN and Bank account details are requested to compulsorily furnish the details to the RTA / to the company for registering the same with respective folio(s).

For any queries on the subject matter and the rules please contact the Company's Registrars and Share Transfer Agents at: M/s. Venture Capital and Corporate Investments Private Limited, 12-10-167, Bharat Nagar Colony, Hyderabad- 500018, T.S., India, Ph: +91 40 23818475/76, E-mail: info@vccipl.com or the undersigned at the Company's registered office.

For CCL Products (India) Limited  
Sd/-  
Sridevi Dasari  
Company Secretary & Compliance Officer

Place: Hyderabad  
Date: 21.06.2021

## NATIONAL FITTINGS LIMITED

S.F. No. 112, Madhapur Road, Kaniyur, Karumathampatti Via, Sulur Taluk, Coimbatore - 641659.  
Email ID : accounts@nationalfitting.com, Website : www.nationalfitting.com  
Ph : 9943293000 / 9943993001

## SUMMARY OF AUDITED FINANCIAL RESULTS FOR THE QUARTER / YEAR ENDED 31ST MARCH 2021.

CIN : L29199721993PLC0008034 (Rs. in Lakhs)

Particulars	Quarter ended		Year ended	
	Audited	Audited	Audited	Audited
	31.03.2021	31.03.2021	31.03.2020	31.03.2020
Total income from operations (net)	1,612.07	5114.58	5114.58	5685.10
Net Profit / (Loss) from ordinary activities before tax *	191.02	234.95	150.16	150.16
Net Profit / (Loss) from ordinary activities after tax *	120.21	164.14	133.53	133.53
Total Comprehensive Income for the period	-	-	-	-
Equity Share Capital	908.32	908.32	908.32	908.32
Other Equity (Reserves)	-	4,226.34	4,062.19	4,062.19
Earnings Per Share (of ₹ 10/- each) Basic and Diluted	1.32	1.81	1.47	1.47

\* The Company does not have any extraordinary item to report for the above periods.

- Notes:**  
1. The above result has been reviewed by Audit Committee and approved by the Board of Directors at their respective meetings held on 21.06.2021  
2. The above is an extract of the detailed format of Quarterly / Year ended Financial Results filing with Stock Exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The Full format of the Quarterly / Year ended Financials Results are available on the Stock Exchange websites: www.bseindia.com

**Universus Photo Imagings Limited**  
(Formerly known as JINDAL PHOTO IMAGING LIMITED)  
CIN: L2222UP2011PLC103611  
Registered Office: 19 'K.M. Hapur-Bulandshahr Road P.O. Gulaathi, Distt: Bulandshahr, Uttar Pradesh - 203408  
Corporate Office: Plot No. 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi - 110 070, Phone: (011) 40322100, Fax: (011) 40322129  
Email: cs\_uphoto@universusphotoimagings.com, Website: www.universusphotoimagings.com

**NOTICE**  
Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR"), NOTICE is hereby given that a meeting of the Board of Directors of the Company is scheduled to be held on June 28, 2021, at New Delhi, inter alia to consider and approve the Audited Consolidated and Standalone Financial Statements of the Company for the quarter and year ended March 31, 2021 and to consider and recommend the dividend, if any, on the Equity Shares of the Company for the financial year 2020-21. Further, as per NSE Circular Ref No: NSE/CLM/2019/11 and BSE Circular: LST/COMP/01/2019-20, both dated April 02, 2019, the Trading Window for dealing in shares of the Company by Designated Persons is already closed from April 01, 2021 till publication of the Financial Result for Quarter ended March 31, 2021 (both days inclusive) on account of consideration of Financial Statements. The said information is also available on the Company's website at <http://www.universusphotoimagings.com> under Investor Relations and the same has been sent to Stock Exchanges to upload on their respective website i.e www.bseindia.com & www.nseindia.com  
For Universus Photo Imagings Ltd.,  
Suresh Kumar  
Company Secretary  
ACS41503

Place: New Delhi  
Date: 21.06.2021



**NMDC Limited**  
(A Government of India Enterprise)  
'Khanij Bhavan', 10-3-311/A, Castle Hills, Masab Tank, Hyderabad - 500 028.  
CIN: L13100TG1958G0001674

**CONTRACTS DEPARTMENT**

Tender Enquiry No: HO/Contracts/NISP/LDCP(Bal Work)/2021/118, Dated: 22-06-2021  
NMDC Limited, A "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India, invites online bids from prospective domestic bidders for "Completion of Balance work of Lime & Dolomite Calcination plant (2 Nos. of 500 TPD Capacity Lime Kilns and 1 No. of 300 TPD Capacity Dolomite Kiln with one Lime Sizing Unit of 25 t/hr capacity) for 3.0 MTPA Integrated Steel Plant at Nagarnar near Jagdalpur, Chhattisgarh State" on divisible turnkey basis from experienced, reputed and Competent Tenderers. MECON Limited is the consultant for this package.

The detailed NIT and Bid Documents can be viewed and / or downloaded from NMDC website <http://www.nmdc.co.in>, Central Public Procurement Portal <http://www.eprocure.gov.in/epublish/app> & MSTC portal <http://www.mstccommerce.co.in> from 22-06-2021 to 20-07-2021.

For Accessing the Bid document from NMDC website, the bidder has to register as 'New User' in Bid section at NMDC's website link - <http://www.nmdc.co.in/nmdctender/default.aspx>.

For accessing the bid document from MSTC, bidders to visit website link - [http://www.mstccommerce.co.in/eprocure/nmdc/buyer\\_login.jsp](http://www.mstccommerce.co.in/eprocure/nmdc/buyer_login.jsp) and search Tender Event No: NMDC/HO/2421-22ET/128. Bidders are requested to register as 'New Vendor' for downloading the tender document. For further help refer to 'vendor guide' given in MSTC website.

The bidders are requested to submit their bids through online mode and details of submission of bid through online are given in NIT.  
The bidders on regular basis are required to visit the NMDC's website / CPP Portal / MSTC website for corrigendum, if any, at a future date.  
For further clarification, the following can be contacted:

1. General Manager (Contracts), NMDC Limited, Hyderabad, Fax No. +91-040-23534746, Tel No. +91-040-23532800, email: [steelcontracts@nmdc.co.in](mailto:steelcontracts@nmdc.co.in)  
2. Sr. General Manager (NMDC Project), MECON Limited, Ranchi, Fax No. +91-651-2482214, Tel No. +91-0651-2483508, email: [projnmdc@meconlimited.com](mailto:projnmdc@meconlimited.com)  
General Manager (Contracts)

## AMJ LAND HOLDINGS LIMITED

CIN: L21012MH1964PLC013058  
Registered Office: Thergaon, Pune - 411033.  
Tel.: 020-30613333 Fax: 020-40773388  
Website: www.amjland.com, E-mail: [admin@amjland.com](mailto:admin@amjland.com)

## NOTICE

**[FOR TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)]**

Notice is hereby given that pursuant to applicable provisions of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended ("the Rules"). The Rules, inter alia, contain the provision for transfer of all such share(s) in respect of which dividend(s) has not been paid or claimed by the Shareholders for seven consecutive years or more are required to be transferred by the Company in favour of the Investor Education and Protection Fund (IEPF).

Pursuant to the said rules, the Company has already sent an individual communication letters to those Shareholders who had not claimed the dividends for seven consecutive years starting from the financial year 2013-14 and whose shares were liable to be transferred to IEPF, are requested to claim the same and the details of Shareholders whose shares were liable to be transferred to IEPF authority have been uploaded on the website of the Company at [www.amjland.com](http://www.amjland.com).

The Shareholders are requested to note that in case the Company/Registrar and Transfer Agent does not receive any communication from the concerned Shareholders by 5<sup>th</sup> October, 2021, the Company shall, with a view to adhering with the requirements of the Rules, transfer the shares, including all benefits accruing on such shares to IEPF as per timelines and procedure prescribed in the Rules, without giving any further notice to the Shareholders and no liability shall lie against the Company in respect of equity shares so transferred.

Henceforth onwards, if any Dividend declared by the Company on such shares shall be credited to IEPF authority. No claim shall lie against the company in respect of such dividend on the shares Transferred to IEPF. The Shareholders may claim the amount of dividend and shares transferred to IEPF authority, by making an application to IEPF authority in e-form-IEPF-5 as per the rules. The said form is available on the website of the IEPF authority viz., [www.iepf.gov.in](http://www.iepf.gov.in).

In case of any queries or any clarification/assistance in this regard, the concerned Shareholders are requested to contact to the Company / KFin Technologies Pvt. Ltd.:

**The Secretarial Department**  
AMJ LAND HOLDINGS LIMITED  
Regd. Off.: Thergaon, Pune 411 033.  
Tel.: 020-30613333  
Email: [admin@amjland.com](mailto:admin@amjland.com) / [secretarial@pudumjee.com](mailto:secretarial@pudumjee.com)

**Registrar and Transfer Agent:**  
KFin Technologies Pvt. Ltd.  
Unit: AMJ Land Holdings Limited  
Kany Selenium Tower B, Plot 31-32,  
Gachibowli, Financial District,  
Nanakramguda, Hyderabad - 500 032  
Toll Free No.: 1800-3094-001  
Email: [einward\\_ris@kfintech.com](mailto:einward_ris@kfintech.com)

For AMJ LAND HOLDINGS LIMITED  
Sd/-  
Shrihari Waychal  
Company Secretary

Place: Pune  
Date: 21<sup>st</sup> June, 2021

## ICRA VIEWS

## Gains on bond portfolios aided PSBs report profits in FY21: Icra

PRESS TRUST OF INDIA  
Mumbai, June 21.

AFTER FIVE CONSECUTIVE years of posting losses, public sector banks (PSBs) reported net profits in the 2020-21, supported by windfall gains on their bond portfolio, rating agency Icra Ratings said in a report. Apart from trading gains, the return to profitability was supported by lower credit provisions on their legacy non-performing assets (NPAs), after the high provisions made during the last few years, it said.

"The onset of Covid-19 resulted in windfall gains for public banks with trading profits on their bond portfolios rising sharply after the steep cut in policy rates by the Reserve Bank of India (RBI) in March 2020," the agency said in the report.  
The repo rate and the reverse repo rate were cumula-

tively cut by 115 basis points (bps) and 155 bps, respectively, during March 2020 and May 2020 to 4% and 3.35%, respectively, by May 2020.

In FY21, PSBs reported a net profit of ₹32,848 crore, against loss of ₹38,907 crore in 2019-20, the agency's vice president (financial sector ratings) Anil Gupta said.

According to its estimates, public sector banks booked profits of ₹31,600 crore due to gains on bond portfolio, compared to overall profit before tax of ₹45,900 crore in FY2021, the report said.

With the rate cuts and abundant liquidity, the daily average for the benchmark 10-year government securities declined from 6.42% in Q4FY20 to 6% in Q1FY21, 5.93% in Q2FY21 and 5.90% in Q3FY21, before rising to 6.06% in Q4 of the previous fiscal.

By Order of the Board  
For, Sea TV Network Ltd.  
Sd/-  
SNEHAL AGARWAL  
(Company Secretary & Compliance Officer)

**Sea TV Network Ltd.**  
Regd. Office: 148, Manas Nagar, Shahganj, Agra-282010  
Tel: +91-562-4036666 Fax: +91-562-4036666  
Website: [www.seatvnetwork.com](http://www.seatvnetwork.com)  
CIN: L32132UP2004PLC028650

**NOTICE OF BOARD MEETING**  
Pursuant to Regulation 33 and Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 notice is hereby given that the Meeting of the Board of Directors of the Company is scheduled to be held at registered Office of the Company 148, MANAS NAGAR, SHAHGANJ, AGRA UP 282010 on Wednesday 30th of June, 2021 at 11.00AM, to inter-alia consider and approve the Audited Standalone and Consolidated Financial Results of the Company for the quarter and Year ended as on 31st March, 2021. Further details will be made available at the website of the company viz. [www.seatvnetwork.com](http://www.seatvnetwork.com) and the website of the stock Exchange where the Company's shares are listed viz. [www.bseindia.com](http://www.bseindia.com)

Place: Agra  
Date: June 21st, 2021

**Tomorrow Capital Enterprises Private Limited**  
(Formerly known as Lodha Finserv Private Limited)  
CIN No.: U65923MH2008PTC178844  
Regd. Off.: 7th Floor, Lodha Excelus, Apollo Mills Compound, N.M Joshi Marg, Malhalaxmi, Mumbai 400 011.  
Tel.: +91 22 71519034 | E-mail: [compliance@lodhaventures.com](mailto:compliance@lodhaventures.com)

**NOTICE**  
Notice is hereby given that the name of the Company "Lodha Finserv Private Limited" bearing CIN: U65923MH2008PTC178844 registered with RBI as Non-Banking Financial Company vide Registration No. N-13.02050 has been changed to "Tomorrow Capital Enterprises Private Limited" with effect from 16th June 2021 vide Certificate of Incorporation pursuant to change of name issued by Registrar of Companies, Mumbai.

**For Tomorrow Capital Enterprises Private Limited (Formerly known as Lodha Finserv Private Limited) Director**

**SHIV AUM STEELS LIMITED**  
CIN: L27106MH2002PLC135117  
Reg Office: 515, THE SUMMIT BUSINESS BAY, OPP. CINEMAX  
WESTERN EXPRESS WAY, A.K. ROAD ANDHERI (EAST) Mumbai Mumbai City MH 400093  
Tel No: 022-26827900 Email: [info@shivamsteels.com](mailto:info@shivamsteels.com) Website: [www.shivamsteels.com](http://www.shivamsteels.com)

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AND HALF YEAR ENDED 31ST MARCH, 2021

SR. NO.	PARTICULARS	Half Year		Year End
		31.03.2021 (Audited)	31.03.2020 (Audited)	31.03.2021 (Audited)
1	Total income from operations	19,038.85	17,002.97	26,699.26
2	Net Profit/Loss for the period (before tax, Exceptional and/or extra-ordinary items)	290.26	403.41	302.33
3	Net Profit/Loss for the period (after tax, Exceptional and/or extra-ordinary items)	204.8	301.72	216.87
4	Total comprehensive Income for the period (Comprising Profit/Loss for the period (after tax) and Other Comprehensive Income (after tax))	nil	nil	nil
5	Equity share capital	1360.04	1360.04	1360.04
6	Reserves	5534.32	5317.46	5534.32
7	Earnings per share (of Rs. 10/- each)			
	1. Basic	1.73	2.55	1.59
	2. Diluted	1.73	2.55	1.59

Note:  
a) The above is an extract of the detailed format of Financial Results for the quarter and six months ended as on 31 March, 2021 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website - [www.nseindia.com](http://www.nseindia.com) and on the Company website [www.shivamsteels.com](http://www.shivamsteels.com) under the investors section.

For SHIV AUM STEELS LIMITED  
Sd/-  
SANJAY N BANSAL  
WHOLE-TIME DIRECTOR  
DIN: 00235509

Place: Mumbai  
Date: 21.6.2021

**KERNEX MICROSYSTEMS (INDIA) LTD.**  
(AN ISO 9001 : 2015 CERTIFIED COMPANY CIN:L30007TG1991PLC013211)  
Regd. Office: Plot No.38 (part) to 41, Hardware Park, TSIC Layout, Survey No.1/1, Kancha Imarat, Raviryal Village, Maheswaram Mandal, Ranga Reddy Dist, Hyderabad - 501 510.

EXTRACT OF STANDALONE AND CONSOLIDATED FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH, 2021. (Rs. in Lakhs)

Sl. No.	PARTICULARS	STANDALONE				CONSOLIDATED			
		QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED	
		31-3-2021 Audited	31-3-2021 Audited	31-3-2021 Audited	31-3-2020 Audited	31-3-2021 Audited	31-3-2020 Audited	31-2-2021 Audited	31-3-2020 Audited
1.	Total Income from operations	1,152.56	64.59	1,557.55	1,462.04	1,396.85	64.59	1,832.34	1,488.12
2.	Net Profit/(Loss) for the period (before tax, Exceptional and/or extraordinary items)	142.59	(328.96)	42.45	802.68	314.25	(783.36)	207.32	339.11
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or extraordinary items)	142.59	(328.96)	42.45	802.68	314.25	(783.36)	207.32	339.11
4.	Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	132.56	(360.38)	37.18	806.07	304.22	(814.78)	202.05	342.50
5.	Total Comprehensive income for the period [ Comprising Profit/ (Loss) for the period (after tax) and other comprehensive income (after tax) ]	136.50	(360.65)	41.12	805.80	396.26	(816.41)	206.06	340.88
6.	Equity share capital (Face value of Rs. 10/- each)	1,249.97	1,249.97	1,249.97	1,249.97	1,249.97	1,249.97	1,249.97	1,249.97
7.	Reserves (excluding Revaluation Reserve) as show in the Audited Balance Sheet of the previous year	---	---	5,757.65	5,712.50	---	---	5,015.27	4,647.43
8.	Earnings per share (before extraordinary items) (of Rs. 10/- each)								
	(a). Basic	1.06	(2.88)	0.30	6.45	2.43	(6.52)	1.62	2.75
	(b). Diluted	1.06	(2.88)	0.30	6.45	2.43	(6.52)	1.62	2.75

- Notes:**  
1. The above results were reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 19<sup>th</sup> June, 2021.  
2. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange website i.e, BSE Limited at [www.bseindia.com](http://www.bseindia.com) and NSE Limited at [www.nseindia.com](http://www.nseindia.com) and on Company website: [www.kernex.in](http://www.kernex.in)

By order of the Board of Directors  
For KERNEX MICROSYSTEMS (INDIA) LIMITED  
Sd/-  
M.B. NARAYANA RAJU  
Whole-Time Director  
DIN - 07993925

Place: Hyderabad  
Date: 19-06-2021

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON JUNE 18, 2021 FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF INTELLIVATE CAPITAL ADVISORS LIMITED**  
Registered Office: 1104, A Wing, Naman Midtown 11<sup>th</sup> Floor, Senapati Bapat Marg, Prabhadevi, Mumbai - 400 013, Maharashtra, India  
Tel. No.: (022) 2439 1933, Fax No.: (022) 2403 1691 Website: [www.intellivitecapitaladvisors.in](http://www.intellivitecapitaladvisors.in)  
Email id: [secretarial@intellivitecapitaladvisors.in](mailto:secretarial@intellivitecapitaladvisors.in); CIN: L67190MH2011PLC214318

This Advertisement is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of Satyanarayana Reddy Garapati ("Acquirer 1"), Sukumar Reddy Garapati ("Acquirer 2") and Sumathi Infratech Private Limited ("Acquirer 3") (hereinafter collectively referred to as the "Acquirers") in compliance with the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 86.28.991 (Ninety-Six Lakhs Twenty-Six Thousand Nine Hundred and Ninety-One) fully paid-up equity shares of Re.1.00/- each ("Open Offer Equity Shares") representing 31.00% of the total paid-up equity and voting share capital of Intellivite Capital Advisors Limited, at a price of Re. 1.70/- (Rupee One and Seventy Paise Only) per Equity Share ("Offer Price") payable in cash ("Offer" or "Open Offer").

Capitalised terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in DPS. This Corrigendum is being issued in all newspapers in which the original DPS was published.

- The public shareholders of the Target Company are requested to kindly note the following information related to the Open Offer in the DPS should be read as under:  
1. In Para I. D. 2: Details of the Offer: The offer price for the open offer should be read as Rs. 1.70/- (Rupees One and Seventy Paise Only) per Equity Share (the "Offer Price")  
2. In Para I. A. 3(f): The key financial information of the Acquirer 3 based on its audited standalone financial statements as of and for the financial years ended March 31, 2019, March 31, 2020, and March 31, 2021, is set out below:

Particulars	(Rs. in Lakhs)				
	02.06.2021 (Un Audited and Certified)	Year ended 31.03.2021 (UnAudited and Certified)	Year ended 31.03.2020 (Audited)	Year ended 31.03.2019 (Audited)	Year ended 31.03.2018 (Audited)
Total Revenue	4.05	21.48	16.75	52.43	51.07
Net Income i.e., Profit/ (Loss) After Tax	1.14	4.43	1.19	5.56	(11.51)
EPS (in Rs.)	11.44	44.36	11.86	55.63	(115.18)
Net worth /Shareholder Funds	359.53	0.38	(4.05)	(5.24)	(10.79)

3. In Para I. C. (e): Brief Audited Financial Information of the Target Company for the Financial Years ended on March 31, 2020, March 31, 2019 and March 31, 201